

**F.No. REG/Representation-MSEO/FSSAI-2021**  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
(Regulation division)  
**FDA Bhawan, Kotla Road, New Delhi-110 002**

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Dated, the 29<sup>th</sup> June, 2021

**Subject: Direction under Section 18(2)(d) read with Section 16 (5) of Food Safety and Standards Act, 2006.**

Reference is drawn to notifications:

- i) Food Safety and Standards (Prohibition and Restrictions on Sales) Third Amendment Regulations, 2021 dated 8<sup>th</sup> March, 2021 vide no. Stds/SP-15/T[T(IMST)] regarding change in nomenclature of Blended Edible Vegetable oil as Multi Source Edible Vegetable oil which is effective for compliance from 08.06.2021.
- ii) Food Safety and Standards (Food Product Standards and Food Additive) Amendment Regulations, 2020 dated 29<sup>th</sup> December, 2020 vide no. F. No. 1-116/ Scientific Committee/Notif./2010-FSSAI regarding change in nomenclature of Blended edible Vegetable oil as Multi Sourced Edible Vegetable oil.
- iii) Food Safety and Standards (labelling and display) regulations, 2020 dated 17<sup>th</sup> November 2020 vide no. F. No. 1-94/FSSAI/SP(Labelling)/2014(Pt-2) which is effective for compliance from 17.11.2021.

2. Whereas, considering the concern regarding labelling and the need to align the nomenclatures at point i) and ii) above, the Food Authority in its 33<sup>rd</sup> Meeting held on 23 March, 2021 has decided to remove the term "vegetable" and change the nomenclature as "Multi Source Edible Oil" wherever it is specified in the FSS Regulations.

3. Representation were also received from the stakeholders requesting to extend the date of compliance of the Food Safety and Standards (labelling and display) regulations, 2020 from 17.11.2021 in light of several amendments w.r.t. Font size, nomenclature of multi-source edible oil, Warning/statements on sweeteners and others which have been agreed by the scientific panel.

3. Accordingly, the Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2021, Food Safety and Standards (Food Product Standards and Food Additive) Amendment Regulations, 2021 and Food Safety and

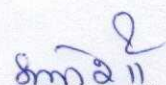


Standards (labelling and display) Amendment regulations, 2021, as enclosed, are operationalized with effect from 17.11.2021 to address the concern.

4. Further, the FBOs may continue to use the nomenclature either the old stock/inventory of tables containing the name 'Blended Edible Vegetable Oil' or 'Multi Source Edible Vegetable Oil' or 'Multi Source Edible Oil' on the label till 17.11.2021.

5. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 18(2)(d) read with Section 16 (5) of Food Safety and Standards Act, 2006.

Encls: As above

  
(Inoshi Sharma)

Executive Director (Regulatory Compliance)

To

1. All Food Safety Commissioner
2. All Authorised Officer, FSSAI
3. All Central Designated Offices of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI



**Notice for operationalization of Draft Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2021-**

**Food Safety and Standards Authority of India, hereby makes the following regulations operational with effect from 17.11.2021**

1. These regulations may be called the Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2021.
2. In the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011, in regulation 2.3 relating to –Prohibition and Restriction on sale of certain products, in sub-regulation 2.3.14, for clause (11), for the words “Multi Source Edible Vegetable Oil” wherever they occur shall be substituted as “Multi Source Edible Oil”.



**Notice for operationalization of Draft Food Safety and Standards Food Product Standards and Food Additive) Amendment Regulations, 2021.**

**Food Safety and Standards Authority of India, hereby makes the following regulations operational with effect from 17.11.2021**

**Regulations**

1. These regulations may be called the Food Safety and Standards (Food Product Standards and Food Additive) Amendment Regulations, 2021.
2. In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, in regulation 2.2, in sub-regulation 2.2.1, in clause 24, the words "Multi Sourced Edible Vegetable Oil" shall be substituted as "Multi Source Edible Oil".



**Notice for operationalization of draft Food Safety and Standards (Labelling and Display) Amendment Regulations, 2021**

Food Safety and Standards Authority of India, hereby makes the following regulations operational with effect from 17.11.2021.

1. (1) These regulations may be called the Food Safety and Standards (Labelling and Display) Amendment Regulations, 2021.

2. In the Food Safety and Standards (Labelling and Display) Regulations, 2020 (herein after refer as said regulations), -

(1) In regulation 5,

(I) In sub-regulation 5(3),

(i) in clause (b)(ii)(C),

(a) The second proviso starting with 'provided that' and ending with "more than 0.5%" shall be substituted with :

"Provided that saturated fat and trans fat to be given only if total fat content is more than 0.5% in final food."

(b) after the second proviso, the following proviso shall be inserted:

"Provided further that cholesterol content to be given only for products containing fats of animal origin and where total fat content is more than 0.5%."

(ii) for clause (c)(xi), the following shall be substituted, namely:

"(xi)Chewing gum and bubble gum";

(II) In sub-regulation 5(7), in clause (e), the words 'Schedule II' shall be substituted with 'Schedule I'.

(III) In sub-regulation 5 (10), under clause (b) (i) the following shall be inserted, namely:

"Provided that for products with shelf life of more than 3 months, the "DD/MM/YY" format may also be used.

(IV) In sub-regulation 5(14),

(a) In clause (i), after the words "name of the cereal);", the following shall be inserted, namely:

"except:

(a) wheat based glucose syrups including dextrose\*



- (b) wheat based maltodextrins\*;
- (c) glucose syrups based on barley;
- (d) cereals used for making alcoholic distillates including ethyl alcohol of agricultural origin;

\*And the products thereof, provided these ingredients have been assessed as safe and gluten shall not be more than 20 mg/kg."

- (b) the second proviso starting with "provided further" and ending with "ingredients" shall be substituted with following:-

"Provided further that this declaration is not required in case of oils and distilled alcoholic beverages derived from these ingredients and where the product itself is a food allergen."

- (2) In sub-regulation 6 (3),

- (a) For Table I the following shall be substituted, namely: -

Table I

Area of Principal Display Panel	Minimum Height of numeral and letter in mm	
	Normal case	When Blown, formed Moulded, or perforated on container
Upto 200 cm <sup>2</sup>	1	2
Above 200 cm <sup>2</sup> upto 500 cm <sup>2</sup>	2	4
Above 500 cm <sup>2</sup> upto 2500 cm <sup>2</sup>	3	5
Above 2500 cm <sup>2</sup>	6	8

- (b) After first proviso starting with words "Provided that" and ending with "made there under", the following proviso shall be inserted:

"Provided further that the size of numeral and/or letter required for all declarations under these regulations on the crown/closure of returnable glass bottle shall not be less than 1 mm."

- (3) In regulation 7, under sub-regulation (1), the following proviso shall be inserted, namely: -

"Provided that in case of food package having surface area upto 30cm<sup>2</sup> containing caloric/ non caloric sweetener or mixture thereof, the size of numerals &



letters for the declarations/specific requirements specified in schedule -II shall not be less than 1mm based on the letter l.”;

(4) In sub-regulation 8, after clause (1) the following shall be inserted, namely:

“(1) (a) The 'date of manufacture' may not be required to be mentioned on the package having surface area of less than 30 square centimeters but this information shall be given on the multi-unit packages.;"

(5) In Schedule II,

(1) in clause 1,

(a) for provision 1(1)(3), in proviso starting with “provided if” and ending with “ingredients”, the word ‘(in ppm)’ shall be substituted with “(in mg/100ml or mg/100gm)”

(b) in clause 1, under sub-clause (1), in table after S. No. 4, the following shall be inserted, namely: -

SI. No.	Ingredients/additives	Declarations
5.	10% or more Sorbitol and Sorbitol syrup	May have laxative effect, cause bloating and diarrhea in children; and reduce calcium absorption in post-menopausal women”

(c) in clause 1, under sub-clause (3), in table for S. No. 3, the following shall be substituted, namely:-

SI. No.	Articles of food	Declarations
3.	Aspartame (Methyl ester), Acesulfame Potassium, Aspartame-Acesulfame salt, Sucralose, SACCHARINS, Neotame, Steviol Glycoside and Polyols marketed as “Table Top Sweetener”	<p>(i) Contains..... (Name of sweetener with purity and weight percent of marker compound)</p> <p>(ii) Not recommended for phenylketonurics; for children suffering from seizure disorders; pregnant and lactating mothers (in case of Aspartame (Methyl ester))</p> <p>(iii) Not recommended for children; pregnant and lactating mothers (in case of Acesulfame Potassium)</p> <p>(iv) Not recommended for phenylketonurics; for children; pregnant and lactating mothers (in case off Aspartame-Acesulfame salt)(v) Not</p>



	recommended for children" (in case of SACCHARINS)
	(vi) Polyols may have laxative effect (in case of Polyols)
	(vii) May have laxative effect, cause bloating and diarrhea in children; and reduce calcium absorption in post-menopausal women (in case of Sorbitol and Sorbitol syrup)

(d) in clause 1, under sub-clause (3), in table, S. No. 4, shall be omitted.

(e) in clause 1, under sub-clause (4), in table, for S. No. 1, 2 and 3, the following shall be substituted, namely:-

SI. No.	Ingredients/additives	Declarations
1.	Sweeteners mentioned under Appendix A of Food Safety and standards (Food Products standards and Food Additive) Regulations, 2011	<p>(i) This contains..... (Name of the sweetener).</p> <p>(ii)*Not recommended for phenylketonurics; for children suffering from seizure disorders; pregnant and lactating mothers (if Aspartame is added)</p> <p>(iii)*Not recommended for children; pregnant and lactating mothers" (if Acesulfame potassium is added)</p> <p>(iv)*Not recommended for phenylketonurics; for children; pregnant and lactating mothers (if Aspartame-Acesulfame salt is added)</p> <p>(v) *Not recommended for children (if SACCHARINS is added)</p>
2	Mixture of Sweeteners mentioned under Appendix A of Food Safety and Standards (Food Products Standards and Food Additive) Regulation, 2011	<p>This ..... (Name of food) contains an admixture of ..... (name of the sweeteners).</p> <p>Provided that in addition to the above declaration every package of food containing mixture of sweeteners shall declare the labelling requirement prescribed under these regulations for the individual sweeteners</p>



		present in the mixture;  Note: In case of food package having surface area upto 100cm <sup>2</sup> , the size of numerals & letters for such declarations shall not be less than 1.5 mm.
3.	Every package of food which is permitted to contain non-caloric sweetener mentioned in Food Safety and Standards (Food Products standards and Food Additive) Regulations, 2011	CONTAIN NON-CALORIC SWEETENER

(f) under provision 1(6),

(i) the word "OR" shall be omitted

(ii) the word "OR" shall be inserted after the words "CRUSH THE BOTTLE AFTER USE" and before the words "DISPOSE THE BOTTLE RESPONSIBLY"

(II) in clause 2, relating to "Specific requirements/ restrictions on manner of labelling", in sub-clause 2.1,

(i) after item (2), following shall be inserted, namely: -

"(2)(a) In case rice bran oil which is physically refined is used as one of the ingredients in Vanaspati, it shall be declared in the ingredient list on the label as 'Physically Refined Rice Bran Oil'. ;

(ii) for item (4), the following shall be substituted, namely: -

"4. Every package containing an admixture of edible oils shall carry the following label declaration in bold capital letter immediately below its brand name/trade name on the front of pack, namely: -

**"MULTI-SOURCE EDIBLE OIL"**

(Name and nature* of edible oil) .....% by weight (Name and nature* of edible oil) .....% by weight
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(\*i.e. in raw or refined form)

For pack size less than one litre, the font size of the label declaration "**MULTI-SOURCE EDIBLE OIL**", shall not be less than 3 mm with the length of declaration statement as 35



mm minimum and for label declaration "Name and Nature of edible oil....% by weight", font size shall not be less than 2 mm.

For pack size one litre to below 5 litre, the font size of the label declaration "**MULTI-SOURCE EDIBLE OIL**" shall not be less than 4 mm with the length of declaration statement as 45 mm minimum and for label declaration "Name and Nature of edible oil....% by weight" font size shall not be less than 2.5 mm.

For pack size five litre and above, the font size of the label declaration "**MULTI-SOURCE EDIBLE OIL**" shall not be less than 10 mm and for label declaration "Name and Nature of edible oil....% by weight" font size shall not be less than 3 mm.

There shall also be the following declaration in bold capital letters along with the name of product on front of pack,-

**NOT TO BE SOLD LOOSE**